

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

(IB)-382(ND)/2018

In the matter of:

Abhipra Steel Tech Pvt. Ltd.

... Applicant

Vs.

P.K. Tubes & Fitting Pvt. Ltd.

...Respondent

SECTION: Under Section 9 of IBC

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

Order delivered on 23.05.2018


For the applicant
For the Respondent

Saurabh Gupta & Sumit Bhadana, Advs.
M.K. Sethi & Abhay Kumar, Advs.

ORDER

Ld. Counsel for the applicant and respondent are present. Reply is to be filed. The Ld. Counsel for the respondent seeks 4 weeks time to file reply stating that the matter pertains to year 2013-14 and due to shifting of registered office of corporate debtor till take some time to search the records of the company. Three weeks are granted to file reply with the copy in advance to the other side. Rejoinder within one week. In the mean time both counsels agreed to initiate the talks of settlement. For further consideration on 6th July, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**